

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s).3378/2019

(Arising out of impugned final judgment and order dated 17-01-2019 in CRLA No.6390/2010 passed by the High Court Of Judicature At Allahabad)

RAM BILASH BHAGAT

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(THE SLP IS DISMISSED QUA PETITIONER NO. 2 IN SLP (CRL) NO. 3378/2019 VIDE THIS HON'BLE COURT'S ORDER DATED 15.7.2019
IA No. 94280/2020 - GRANT OF BAIL)

WITH

SLP(Cr1) No.7937/2019 (II)

(IA No. 55086/2019 - EXEMPTION FROM FILING O.T.)

Date : 14-12-2020 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE L. NAGESWARA RAO

HON'BLE MR. JUSTICE HEMANT GUPTA

HON'BLE MR. JUSTICE AJAY RASTOGI

For Petitioner(s) Mr. P.V.Yogeswaran, AOR
Mr. Ashish Kumar Upadhyay, Adv.
Mr. Vivek Tripathi, Adv
Ms. V. Keerthana, Adv.
Ms. Indira Bhakar, Adv

For Respondent(s) Mr. Anuvrat Sharma, AOR

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

The petitioner is directed to be released on bail subject to the satisfaction of the concerned trial Court taking into account the fact that he has already undergone sentence of 12 years and seven months. He is aged 71 years and is also sick.

I.A. for grant of bail is, accordingly, allowed.

(B.Parvathi)
Court Master(Beena Jolly)
Court Master